

O.I.H.

GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
LOK SABHA

UNSTARRED QUESTION NO. 5158

TO BE ANSWERED ON MARCH 27, 2018

HOUSES FOR SCs/STs

No. 5158. SHRI SADASHIV LOKHANDE:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has taken or proposes to take any steps to prepare a time bound programme for providing housing units to the people belonging to Scheduled Castes/Scheduled Tribes during the next five years;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI HARDEEP SINGH PURI)

(a) to (c): 'Land' and 'Colonization' are State subjects and it is the responsibility of the State / UT Governments to provide housing to all its citizens including Scheduled Castes/ Schedule Tribes. Government of India, however, has launched the Pradhan Mantri Awas Yojana (Urban) {PMAY(U)} Mission on 25.6.2015 to provide central assistance to States/UTs for facilitating housing to all eligible beneficiaries belonging to the urban poor by 2022. The Mission comprises four components viz In-Situ Slum Redevelopment (ISSR); Affordable Housing through Credit-Linked Subsidy; Affordable Housing in Partnership (AHP); and subsidy for Beneficiary-Led individual house construction (BLC).

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Under PMAY(U) Mission, States/UTs have been delegated the power to appraise and approve project proposals based on demand assessed. Selection and identification of beneficiaries for the projects taken up under the Mission is decided by State/UT Government concerned. States / UTs have to approach the Ministry only for release of Central assistance for projects approved at the State level. The projects under the PMAY(U) mission are implemented by State / UT Governments / Urban Local Bodies.

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